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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 289/1993

New Delhi this the 21st day of May, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Pradeep Kumar S/O Sita Ram,  
R/O Qr. 598 Aliganj,  
Lodi Road, New Delhi. ... Applicant

( None for the Applicant )

-Versus-

1. Union of India through  
Secretary, Ministry of  
Urban Development,  
Nirman Bhawan,  
New Delhi. ... Respondent

( None for Respondents )

O R D E R (ORAL)

Shri Justice K. M. Agarwal:

On going through the record, we find that the applicant in this OA had challenged the eviction order made by the respondents. Stay prayed for was rejected. It, therefore, appears that he was evicted from the government premises. Under these circumstances, most likely, the applicant is no longer interested in prosecuting this O.A. We, therefore, dismiss this application for want of prosecution with liberty to the applicant to make an application for restoration, if he is interested to prosecute the matter.

*KM*  
( K. M. Agarwal )  
Chairman

*RKA*  
( R. K. Ahooja )  
Member (A)

/ as/